

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6502  
ANSWERED ON:07.05.2013  
RIOTS COMMUNAL VIOLENCE  
Abdulrahman Shri ;Gowda Shri D.B. Chandre

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the incidents of riots/communal violence reported in the country during each of the last three years and the current year, State-wise;
- (b) the number of persons killed/injured in each incident separately, and the extent of damages to property along with the compensation paid/ rehabilitation of children who lost their parents in these riots/violence during the said period, State-wise;
- (c) the number of accused arrested/convicted and the action taken against them during the said period, State-wise; and
- (d) the steps taken by the Government to check the recurrence of such incidents in future along with the advisories issued to the State Governments and police departments in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): As per available information, the number of communal incidents in the country, State-wise, and the number of persons killed and injured due to such incidents in the last three years and in the first quarter of this year are given in Annexure. "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of dealing with communal violence and maintaining relevant data in this regard rests primarily with respective State Governments. Details like extent of loss of property, compensation paid to affected families, persons arrested or convicted, etc., are not maintained centrally. However, under the 'Central Scheme for Assistance to Civilian Victims of Terrorist/Communal/Naxal Violence', financial assistance is provided to civilian victims of communal violence. In addition, the National Foundation for Communal Harmony also provide financial assistance under its Project "Assist" for care and education of the children who become orphan or destitute due to death or permanent incapacitation of either both the parents or the main bread earner in the family in communal and other forms of societal violence.

(d): To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.